

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1868 of 2020

1. Satyendra Prasad
2. Sandeep Prasad ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Anurag Kashyap, Advocate
For the State : Mrs. Amrita Kumari, A.P.P.

Order No. 05

Dated 24th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioners are accused in connection with Ramkanda P.S. Case No. 83 of 2019.

It has been alleged that the petitioner and others had come to the house of the informant in search of his father and since the father of the informant was not present the accused persons had left. Later on the informant would come to know that his father has been killed. It has also been stated in the F.I.R. that Chandra Bhushan Kumar @ Tunnu and Devendra Prasad were carrying axe.

It appears that similarly situated co-accused Basant Prasad @ Nanhaku and Pradeep Prasad have been granted bail by this Court in B.A. No. 1184 of 2020 and B.A. No. 1237 of 2020.

Regard being had to the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Garhwa in connection with Ramkanda P.S. Case No. 83 of 2019.

(RONGON MUKHOPADHYAY,J.)